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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00497 of 2016
Cuttack, this the 19th day of August, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Mahendra,
aged about 67 years,
S/o Late Uguria,
Resident of Village/PO Raghunathpur,
PS- Nandankanan, Via-Baranga,
Dist. Khurda, PIN- 754005.

...Applicant

(Advocates: Mr. P.K.Nayak)

VERSUS

Union of India Represented through its

1. General Manager,
East Coast Railway,
At/Po- chandrasekhpur,
Bhubaneswar, Dist. Khurda.
2. Sr. Divisional Personal Officer,
East Coast Railway,
At/PO-Khurda Road,
Dist. Khurda.
3. Sr. Divisional Engineer (CO),
East Coast Railway,
Khurda Road, Dist. Khurda.
4. Senior Section Engineer (P-vay),
East Coast Railway,
At/Po- Barang, Dist. Khurda.

... Respondents

(Advocate: Mr. T.Rath)

.....

O R D E R (ORAL)

R.C.MISRA, MEMBER (ADMN.):

Heard Mr. P.K.Nayak, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.



2. The applicant has approached this Tribunal for release of his retirement dues on the basis of his submission that he worked as casual labourer in the East Coast Railways and on 09.06.1990 his services were regularized. On being asked as to what is the basis of his claim for retirement dues, Ld. Counsel for the applicant pointed out ^{at} the certificates issued by the Railway-authorities that he was working as a casual labourer, which are available at Annexure-A/1 series of this O.A. With regard to his status as regular worker, no document has been filed. However, at Annexure-A/3 of this O.A. he has filed his provident fund calculation for the year 2003-04 and it is noticed that he bears a provident fund account No. 717967. He also claims that he has retired on reaching the age of superannuation on 31.12.2009. He further submits that although on 10.08.2015 he has submitted a representation to Sr. Divisional Personal Officer, E.Co.Railway, at Khurda Road (Respondent No.2) with a prayer that the early payment of his settlement dues may be arranged but that has not been replied ^{to} so far by the Respondent-department.

3. Mr. T.Rath, Ld. Standing Counsel for the Railways, on the other hand submitted that it is not known whether the applicant has actually submitted representation dated 10.08.2015.

4. In consideration of the above submissions of the Ld. Counsels for both the sides, without going into the merit of matter at the stage of admission, I dispose of this O.A. by directing Respondent No.2 to dispose of the representation dated 10.08.2015, if such a representation has been received and is pending at his level, with a reasoned and speaking order and communicate the same to the applicant within a period of three months from the date of receipt of this order and it is further directed that if the applicant is found to be

entitled to receive any retirement benefits on the basis of his service record then the same may be released within a period of another 3 months from the date of disposal of his representation.

5. With the aforesaid observation and direction, this O.A. stands disposed of at the stage of admission itself.

6. As prayed by Mr.Nayak, Ld. Counsel for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2, 3 and 4 by Speed Post, for which he will submit postal requisites by 22.08.2016.

7. Free copies of this order be made over to the Ld. Counsels for both the sides.



(R.C.MISRA)
MEMBER (A)

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